

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Appointment of Principal Judge, Family Court, Jammu.

Reference: Letter No. 21590/RG/GS, dated 28-04-2023 from Registrar General High Court of Jammu and Kashmir and Ladakh.

Government Order No: 4160 - JK(LD) of 2023.
Dated. 01 - 05 - 2023.

In partial modification of Government Order No. 3210-JK(LD) of 2021 dated 16-04-2021, sanction is hereby accorded to the appointment of Shri Ajay Kumar Gupta, District Judge as Principal Judge, Family Court Jammu in terms of Section 4 (1) of the Family Courts Act, 1984.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

No: Law-Jud/8/2022-10.

Dated.01 -05-2023.

Copy to the:

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
4. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Jammu.
5. Shri Ajay Kumar Gupta Principal Judge, Family Court Jammu.
6. Director, Archeology, Archives and Museums, J&K, Jammu.
7. Incharge Website, Department of Law, Justice & P.A.
8. Government Order File.
9. Concerned File.


01.05.23
(Ashish Gupta)

Additional Secretary to Government